

The Secretary to Hon'ble
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HIGH COURT OF TRIPURA
AGARTALA

No.F.29(6)-HC/2013-2021/ 2990

12th February, 2021

NOTIFICATION

In exercise of powers conferred under Section 16 of the Advocates Act, 1961 and in pursuance of the 'Guidelines for designation of senior advocates' framed by the High Court of Tripura in terms of the Judgment and Order dated 12.10.2017 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No.454 of 2015 (*Ms. Indira Jaising versus Supreme Court of India through Secretary General and Ors*), the Hon'ble High Court of Tripura has been pleased to designate the following Advocates as **Senior Advocates** with immediate effect:

- (01). **Sri Deba Ranjan Chowdhury**
- (02). **Sri Haribal Debnath**
- (03). **Sri Ajit Kumar Das**
- (04). **Sri Dipak Kumar Biswas**
- (05). **Sri Pradyot Kumar Dhar**
- (06). **Sri Tapas Datta Majumder**
- (07). **Sri Bibhal Nandi Majumder**
- (08). **Sri Purushuttam Roy Barman**
- (09). **Sri Somik Deb**
- (10). **Sri Debalay Bhattacharya**
- (11). **Sri Samrat Kar Bhowmik**
- (12). **Sri Subrata Sarkar**

By order,

Sd/-

(V. Pandey)

REGISTRAR (JUDICIAL)